



Central Administrative Tribunal Principal Bench, New Delhi

**CP No.111/2020
O.A. No.1325/2015**

This the 26th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A K Bishnoi, Member (A)**

Ran Singh, Age-36 years,
S/o Shri Pirthvi Singh,
R/o Village & PO Sarangpur,
Tehsil-Mandi, Adampur,
District-Hissar, Haryana

- Applicant

(Mr. Sachin Chauhan, Advocate)

Versus

1. Sh. Vijay Kumar Dev,
Chief Secretary,
Govt. of NCTD,
Nava Sachivalya IP Estate,
New Delhi
2. Ms. Geetanjali, Grover,
Secretary,
DSSSB,
FC-18, Institutional Area,
Karkardooma,
(Near Railway Reservation Centre)
New Delhi-110092
3. Sh. Binay Bhushan,
Director,
Directorate of Education,
Govt. of NCTD,
Old Secretariat,
Delhi-110 054

- Respondents



(Ms. Esha Mazumdar, Advocate)

O R D E R (Oral)

Justice L. Narasimha Reddy:

This Contempt Case is filed, alleging that the respondents did not implement the order dated 08.01.2020 in OA No.1325/2015.

2. Today, it is reported that the respondents issued an order of appointment to the applicant on 26.10.2020. This is not disputed by the learned counsel for the applicant.

3. Hence, the Contempt Case is closed.

(A K Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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